

(c) No.

(d) Does not arise.

Kipping Loan

317. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) whether efforts have been made to enlarge the scope of the Kipping loan to cover a wider range of Indian industries and thus increase the quantum of united aid from the United Kingdom; and

(b) if so, the outcome thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Even at present the Kipping loan is united to any specific project and covers a wide enough range of industries to absorb the amount of the loan £4 million) without spreading it too thinly. Hence the question of making any efforts to obtain a wider coverage has not arisen. In any case a wider coverage cannot result in more united aid.

12.00 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

ARMY PERSONNEL REPORTED MISSING IN
SKIRMISHES WITH PAKISTANI TROOPS
ON THE BORDER OF JAMMU AND
KASHMIR

Shri A. N. Vidyalankar (Hoshiarpur): I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

The reported missing of nine army personnel in skirmishes with Pakistani troops on the border of Jammu and Kashmir.

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): Mr. Speaker, Sir,

A number of incidents occurred on the cease-fire line between 25th August and 23rd September 1964 in the course of which many of our personnel lost their lives. 9 persons,—2 being officers and the others soldiers,—are missing. It is possible that some or all of them may have been taken prisoners by the Pakistanis.

Details of these incidents are:

- (i) On 25th August 1964, Pakistani troops opened unprovoked fire at our troops, who had gone to a waterpoint 4 miles south of Tithwal. In this encounter, two soldiers from our side were killed and one sepoy, Ram Adhar Misra, is missing.
- (ii) On 30th August 1964, Pakistani troops from their check-post fired at our water collection party in an area 2½ miles south-west of Jhangar from about 3.30 p.m. till late evening. A soldier, Rifleman Ranbir Singh Rauthan, is missing after this encounter.
- (iii) A party of one NCO and two soldiers encountered Pakistani troops approximately three miles inside Indian territory in an area four miles east of Tutmari Gali at 5.30 p.m. on the 15th September. In the exchange of fire, we suffered two dead and one, enrolled non-combatant Samra Ram, is missing.

Shri Nath Pal (Rajapur): Even on our territory? This was three miles within Indian territory.

Dr. D. S. Raju:

- (iv) A patrol of four soldiers led by an Officer was ambused by Pakistani-Occupied-Kashmir troops on 17th September in an area 9 miles north-west of Mendhar approxi-

[Dr. D. S. Raju]

mately 1000 yards on our side of our cease-fire line. Simultaneously, there was firing by Pakistanis from four places across the cease-fire line. Three soldiers were killed and the officer, 2nd Lt. Bikram Singh Jaikaria is missing. We have now received confirmation that he has been taken prisoner by the Pakistanis.

- (v) An army patrol clashed with Pakistani troops in Indian territory in an area 3½ miles north-west of Kanzalwan at 3.30 A.M. on 22nd September. There was heavy exchange of firing in which one of our soldiers was killed and an officer, Capt. P. C. Narang, and three soldiers,—Riflemen Lal Singh, Ram Ditta and Pratap Singh,—are missing.
- (vi) On 23rd September at 4.00 A.M., Pakistan troops in strength crossed the cease-fire line in the Uri sector and attacked our border patrol composed of Army and Police personnel. There was severe fighting in which our patrol was overwhelmed. We suffered the following casualties:—

- (a) 1 JCO, 8 soldiers and 1 constable were killed;
- (b) 6 soldiers and 1 constable were wounded; and
- (c) 1 soldier, L/Nk Narayan Mohite, is missing.

2. The Chief Military Observer, UN Military Observers Group, was requested to use his good offices in finding out whether these individuals had been taken prisoners by the Pakistanis. So far, we have received confirmation regarding only one officer, 2nd/Lt. Bikram Singh Jaikaria who, as mentioned is now known to be a prisoner in Pakistani custody. The Chief Military Observer has not been able to get information regarding the others. The Ministry of External

Affairs are, at our request, instructing our High Commission in Karachi to seek further information from the Government of Pakistan.

3. Every effort is made to trace our personnel who are missing. When we find that they are in Pakistani custody, attempts are made to get them released, if necessary, by exchange with Pakistanis in our custody.

4. Whenever an individual is found to be missing his next-of-kin are informed. Thereafter whatever information is available is communicated to them. Some delay is inevitable in the circumstances. The reports have to be checked and verified to avoid giving unnecessary alarm and fear.

Shri A. N. Vidyalkar: From the statement I see that during the last three months so many persons had been found missing and only one had been traced out. Except for the two methods mentioned by the Minister, namely, U.N. Observers and External Affairs Ministry's help what other efforts are being made because the relatives and other friends of these missing persons are naturally very much concerned as about three months have already passed. What special efforts are being made so that these personnel could be traced out?

Dr. D. S. Raju: These are the only two methods by which we can get information from Pakistan side. Apart from these two methods, we can get some help from the Pakistan Red Cross Society but we were not very sure whether Pakistani Red Cross will co-operate. That is why we did not make any attempt in that direction.

Mr. Speaker: In such cases, cannot we get information through our diplomatic agencies?

Dr. D. S. Raju: That is what I explained. We have taken it up with the External Affairs Ministry and our External Affairs Ministry is taking it up through our embassy... (*Interruptions.*)

Shri Hem Barua (Gauhati): Here is our Prime Minister who met President Ayub Khan on his way back from Cairo. Did he bring this to the notice of President Ayub Khan? We are interested in knowing it. It is a very serious matter, Sir.

Mr. Speaker: Of course it is a very serious matter I cannot allow further questions. I may however say that Government should at least try to find out where these persons are so that their relatives may know.

Shri A. N. Vidyalkar: Sir, the answer to that question put by you has not come; whether the Government is using military intelligence in order to know all the details.

Mr. Speaker: If an answer to my question has not come, then it does not entitle the hon. Member to put another question.

Shri Hem Barua: The Prime Minister wants to give a reply to that.

Mr. Speaker: Papers to be laid....
(Interruptions.)

श्री हुकम चन्द कश्यप (देवास) :

सरकार इन सबका कब तक पता लगायेगी?

12.09 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table a copy of the Aircraft Companies Amalgamation Order, 1964, published in Notification No. S.O. 3455 dated the 28th September, 1964, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-3398/64].

DELHI DEVELOPMENT (MASTER PLAN AND ZONAL DEVELOPMENT PLAN) AMENDMENT RULES

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar): On behalf of Dr. Sushila Nayar: I beg to lay on the Table a copy of the Delhi Development (Master Plan and Zonal Development Plan) Amendment Rules, 1964, published in Notification No. G.S.R. 1417 dated the 26th September, 1964, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-3399/64].

NOTIFICATIONS UNDER CUSTOMS ACT, EMERGENCY RISKS (FACTORIES) INSURANCE ACT, AND CENTRAL EXCISES AND SALT ACT, AND LIFE INSURANCE CORPORATION (AMENDMENT) RULES

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):
I beg to lay on the Table:—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. No. 1358, dated the 26th September, 1964.
 - (ii) G.S.R. No. 1361 dated the 26th September, 1964.
 - (iii) G.S.R. No. 1421 dated the 3rd October, 1964.
 - (iv) G.S.R. No. 1422 dated the 3rd October, 1964.
 - (v) G.S.R. No. 1423 dated the 3rd October, 1964.
 - (vi) G.S.R. No. 1424 dated the 3rd October, 1964.
 - (vii) G.S.R. No. 1442 dated the 1st October, 1964.

[Placed in Library. See No. LT-3400/64].

- (2) a copy of Notification No. G.S.R. 1359, dated the 26th September, 1964, making certain further amendment to